The provisions of this Act extend to the whole of India.

For the purposes of this Act, the expression "customs union" shall be deemed to include the customs union to which India and other countries of the South Asian Association for Regional Cooperation (SAARC) are Parties.
1. The AEO Programme Manager, Directorate of International Customs, Central Board of Excise & Customs, Jawaharlal Nehru Building and Tower, 5th Floor, Connaught Place, New Delhi

2. The I.S. (Customs), CEC, North Block, IEGATE, Directorate General of Systems & Data Management, New Delhi

3. The Addl. Director General (Systems), IEGATE, Directorate General of Systems & Data Management, New Delhi

Copy To:

Addl. Commissioner

Yours faithfully,

[Signature]

End: Annexure-A

In case no comments are received within 14 days, it will be presumed that you have no objection in granting "AEO-TO" status to the above applicant.

22/07/2016

The details are necessary to run a background check on compliance record submitted by the party for the last three years in terms of Para 3.2 of the Customs Circular No. 33/2016 dated
<table>
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<tr>
<th>No.</th>
<th>Name</th>
<th>Address</th>
<th>Designation</th>
<th>Date of Birth</th>
<th>Nationality</th>
<th>Pan No.</th>
</tr>
</thead>
<tbody>
<tr>
<td>1</td>
<td>P. Sudhakar Rao</td>
<td>13-6-27/12, Jaerji Guda, Secunderabad, Kurnool</td>
<td>Partner</td>
<td>11.02.1976</td>
<td>Indian</td>
<td>2</td>
</tr>
<tr>
<td>2</td>
<td>P. Reeswarra</td>
<td>13-6-27/12, Jaerji Guda, Secunderabad, Kurnool</td>
<td>Partner</td>
<td>15.02.1975</td>
<td>Indian</td>
<td></td>
</tr>
</tbody>
</table>

List of Directors and their Particulars

M/S. M/S. Marutha C & P Solutions

ANNEXURE-A